

C. A. T. Bench, JAIPUR

Date of Order	Orders
<u>7/9/93</u> Regd. AD-Notices along with copy of petition issued to Resp. No. 1 & 2. Ord. No. <u>6396 & 6397</u> Hd. <u>3-5-93</u> Resp No 2 Served <u>28/10/93</u> OA already listed for hearing <u>28/10/93</u>	Mr. S.A. Chowrasia - Counsel for petitioner. Issue notices of the M.P. to the respondents regarding admission returnable on 2/11/93. (O. P. Sharma) Adm. Member Gopal Krishna Member (Jud.)
<u>21.11.93</u> Copy sent to app. and p. and on <u>17/11/93</u> Date <u>21/11/93</u>	<u>2-11-93</u> Sh. D. P. Garg, counsel for the petitioners. None present for respondent No. 2 in spite of service of notice upon him. Notices issued to respondent No. 1 are being awaited. May be listed for admission on 21.12.93. (O. P. Sharma) Adm. Member Gopal Krishna Member (Jud.)
<u>21.12.93</u> Copy sent to app. and p. and on <u>17/11/93</u> Date <u>21/11/93</u>	Sh. D. P. Garg, Counsel for the petitioner. Sh. K. Vishnmal, Counsel for the respts. Heard. This is a petition for bringing the legal representatives of the deceased applicant Sh. Abdul Silekhan on record. The learned counsel for the respondents does not object to it as the application for substitution has been made within the prescribed period of limitation. Let the legal representatives be brought on record and the OA be amended accordingly. Amended cause title be filed within a week. Additional reply, if any, be filed on behalf of the respondents within a month. M.P. stands disposed of accordingly. (O. P. Sharma) MCA Gopal Krishna Member (Jud.)